

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Seema Mutneja  
CC No. 75/2019

**29.08.2020**

**Pr. (on screen):**

Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-1 Seema Mutneja, A-2 Mohanjit Singh Mutneja and  
A-3 Gunjit Singh Mutneja are present along with ld.  
counsel Sh. Rohit Ranjan

A-4 Harmendra Singh is present along with ld. counsel  
Sh. K.K. Sharma

A-5 K.N. Aithal is present along with ld. counsel Sh.  
Ajay Kumar Tyagi

A-6 U.R. Adiga is present along with ld. counsels  
Ms.Sunita Sharma and Sh. Vijay Kumar

A-7 S. Hariharan is present along with Ld. Counsel Sh.  
Atul Batra .

A-8 Rajnish Kr. Srivastava is present along with ld.  
counsel Sh. Arun Sharma

A-9 Ravi Malhotra is present along with ld. counsel Sh.  
Naveen Malhotra

Matter has been taken up through Video Conferencing hosted by  
Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High  
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and  
16/DHC/2020 dated 13.06.2020.

Ld. PP submits that the IO is out of station in context of investigation  
due to which the scanning of arguments could not take place. He seeks time

CC No. 75/2019

CBI Vs. Seema Mutneja

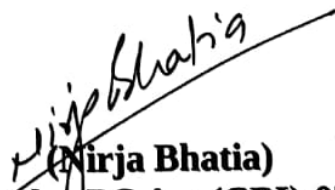
Page 1 of 2

for submitting the scanned copies and further submits that it is possible by second week of September. However at this stage, Sh. Rohit Ranjan, Advocate has interjected and has started questioning the continuation of proceedings stating that the reference in this case had been forwarded by the Id. Predecessor and until the reference is answered, this Court cannot continue the proceedings. He also states that it is not convenient for him to make his submissions by video conferencing as the record is voluminous and seeks physical hearing.

At his instance, let the matter be fixed along with other connected cases for further proceedings on **03.09.2020**, on which date the Id. PP submits that he shall provide the copies of the arguments to all the parties in Court, in order to avoid any unnecessary delay in this case, which is already lingering without any substantial hearing for many months.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/29.08.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Manjeet Footwear Industries Pvt. Ltd.  
CC No. 83/2019

**29.08.2020**

**Pr. (on screen):**

Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-1 Manjeet Footwear Industries Pvt. Ltd. (through its Director Mohanjit Singh Mutneja) is present

A-2 Mohanjit Singh Mutneja and A-3 Gunjit Singh Mutneja are present along with ld. counsel Sh. Rohit Ranjan

A-4 Harmendra Singh is present along with ld. counsel Sh. K.K. Sharma.

A-5 K.N. Aithal is present along with ld. counsel Sh. Ajay Kumar Tyagi


A-6 U.R. Adiga in person along with ld. counsel Ms.Sunita Sharma and Sh. Vijay Kumar

A-7 S. Hariharan in person along with Ld. Counsel Sh.Atul Batra

A-8 Rajnish Kr. Srivastava is present along with ld. counsel Sh. Arun Sharma

A-9 Ravi Malhotra is present along with ld. counsel Sh. Naveen Malhotra

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

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CBI Vs. Manjeet Footwear Industries

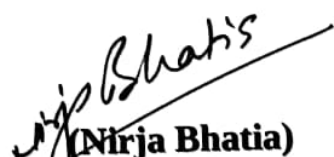
Page 1 of 2

Ld. PP submits that the IO is out of station in context of investigation due to which the scanning of arguments could not take place. He seeks time for submitting the scanned copies and further submits that it is possible by second week of September. However at this stage, Sh. Rohit Ranjan, Advocate has interjected and has started questioning the continuation of proceedings stating that the reference in this case had been forwarded by the ld. Predecessor and until the reference is answered, this Court cannot continue the proceedings. He also states that it is not convenient for him to make his submissions by video conferencing as the record is voluminous and seeks physical hearing.

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**Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/29.08.2020**


**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Harpreet Fashion Pvt. Ltd.  
CC No. 80/2019

**29.08.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI.  
A-1 Harpreet Fashion Pvt. Ltd. (through its Director A-4  
Smt. Harpreet Kaur)  
A-2 Mohanjit Singh Mutneja, A-3 Gunjit Singh Mutneja  
and A-4 Ms. Harpreet Kaur are present along with Id.  
counsel Sh. Rohit Ranjan  
A-5 Harmendra Singh is present along with Id. counsel  
Sh. K.K. Sharma.  
A-6 Ram Kumar Aggarwal along with Id.counsels  
Sh.M.K. Gupta and Sh. Vijay Kumar.  
A-7 Darwan Singh Mehta is present  
A-8 T.G. Purshothaman along with Id. counsel Sh. Shri  
Singh  
A-9 C.T. Rama Kumar is present along with Id. counsel  
Sh. Manoj V. George.

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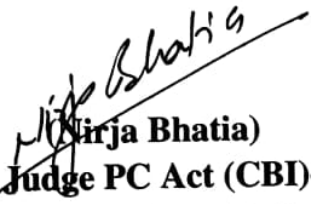
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**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Gunjit Singh Mutneja  
CC No. 77/2019**

**29.08.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI.  
A-1 Gunjit Singh Mutneja and A-2 Mohanjit Singh Mutneja are present along with Id. counsel Sh. Rohit Ranjan  
A-3 Harmendra Singh is present along with Id. counsel Sh. K.K. Sharma.  
A-4 K.N. Aithal is present along with Id. counsel Sh. Ajay Kumar Tyagi  
A-5 U.R. Adiga is present along with Id. counsel Ms.Sunita Sharma.  
A-6 S. Hariharan is present along with Ld. Counsel Sh. Atul Batra .  
A-7 Rajnish Kr. Srivastava is present along with Id. counsel Sh. Arun Sharma  
A-8 Ravi Malhotra is present along with Id. counsel Sh. Naveen Malhotra

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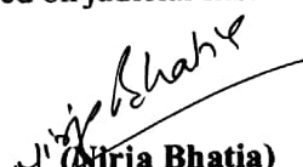
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